

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUPREME INDIA IMPEX LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUPREME (INDIA) IMPEX LIMITED
2.	Date of incorporation of corporate debtor	02/08/1995
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51100GJ1995PLC026968
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Plot No.823/2, Road No.8 GIDC, Sachin, Surat, Gujarat - 394230
6.	Insolvency commencement date in respect of corporate debtor	NCLT order dated 04/02/2020 (Receipt of authentic copy of order as directed by NCLT on 17/02/2020)
7.	Estimated date of closure of insolvency resolution process	02/08/2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikas Prakash Gupta IP no.: IBBI/IPA-001/IP-P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C/o. Dipti Enterprises, 55, Nehru Pulta, Itwari, Nagpur, Maharashtra - 440002 Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 405, K.P. Aurum, 4 th Floor, Marol Maroshi Road, Marol Naka, Andheri (East), Mumbai – 400059 Email: ip.supremeindia@gmail.com
11.	Last date for submission of claims	02/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Supreme (India) Impex Ltd. vide NCLT order dated 04/02/2020, receipt of authentic copy of order, as directed by NCLT, on 17/02/2020.

The creditors of M/s. Supreme (India) Impex Ltd., are hereby called upon to submit their claims with proof on or before 02/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

A handwritten signature in blue ink, appearing to read 'Vikas Gupta', is positioned to the left of a circular blue stamp. The stamp contains the text 'VIKAS GUPTA', 'IBBI', 'M. NO. 10889', and 'INTERIM RESOLUTION PROFESSIONAL' around the perimeter.

Date: 19th February, 2020
Place: Mumbai

Vikas Prakash Gupta,
Interim Resolution Professional
IBBI/PA-001/IP-P00501/2017-18/10889